

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No.411/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name of the Company		Usha Martin Ventures Ltd & Ors-Vs-Usha Martin Ltd & Anr	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ratnagko Banerjee, Sr. Adv
Siddarth Yadav, Adv
Asik Banerjee, Adv
Rajib Mullick, Adv
Rakesh Saukan, Adv

Petitioners No. 1 to 4
Rakesh Saukan
Advocate
31/1/2018

Mr. ABHRAJIT MITRA, Sr. Adv
Mr. SHAUNAK MITRA, Adv
Mr. BISWAJIT KUMAR, Adv
Ms. IRAM HASSAN, Adv
Mr. DEBAYAN SEN, Adv

Pro Respondent
NO. 1

Ganesh
31/1/2018

Mr. RANJAN BACHAWAT, Sr. Adv.
" SOUVIK MAZUMDAR, Adv.
" ARIF ALI, Adv.

State Bank of
India/Applicant
in L.A. 412/2017

Sanik
Mazumdar
31.01.2018.

NIKHIL JHONJHUNWALA, Adv

Rep NO. 2

31/01/18.

P.T.O.


ORDER

Ld. Counsel for the petitioners as well as Ld. Counsel for the respondent nos. 1 and 2 and the Ld. Counsel appearing on behalf of intervener is present.

Ld. Counsel for the petitioners in I.A. No. 81/KB/2018 pressed for hearing of the application. Ld. Counsel appearing on behalf of the respondents pressed for filing reply to the above I.A.

Reply, if any, may be filed within 3 weeks with a copy to the interim applicant. Thereafter rejoinder, if any, may be filed within 2 weeks of the receipt of reply affidavit, if any, with a copy to the opposite parties.

List it on 14/03/2018 for hearing along with main C.P. and I.A.No. 412/KB/2017.



(Jinan K.R.)
Member (J)